

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1684
ANSWERED ON:31.07.2003
RESTRUCTURING OF INTERNAL VIGILANCE SYSTEM
RADHA MOHAN SINGH;SHYAMA SINGH

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government are contemplating to make some improvements in the jurisdiction of the Vigilance Officers in order to put a check on corruption in defence deals;
- (b) if so, whether CVC has also asked the Ministry to restructure internal vigilance system;
- (c) if so, the details thereof;
- (d) the steps taken by the Government in this regard;
- (e) whether the Defence Procurement decision are slow and affecting modernisation of Armed Forces;
- (f) if so, the reaction of the Government thereto;
- (g) whether the presence of agents in defence deals was banned; and
- (h) if so, the details thereof and the reasons for its non-compliance?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) No, Sir.
- (b) Does not arise.
- (c) Does not arise.
- (d) Does not arise.
- (e) & (f): On the advise of Group of Ministers the Ministry of Defence has set up the Defence Acquisition Council and the Defence Procurement Board. The defence Procurement Procedure has been revised in June 2003. Appropriate equipments are made available top the three Services. The modernization programme of the three Services is proceeding adequately.
- (g) & (h): The Ministry of Defence have diligently observed the ban on agents imposed in 1987 and 1989. Cases where information regarding involvement of agents were brought to the notice of Ministry of Defence, an investigation was undertaken through the Central Vigilance Commission/Central Bureau of Investigation. Results of the investigation were invariably acted upon.